

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SIXTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 9661 OF 2026

Between:

All India Azaad Congress Party, office at D.No. 5-9-30/C, Madision house,
Basheer Bagh, Hyderabad, Rep. by its President by name Shahanaz
Tabassum W/o S. Khaja Moinuddin, aged about 44 years, R/o Plot No. 446,
Road No. 86, MLA Colony, Filmnagar, Jubilee Hills, Hyderabad.

...PETITIONER

AND

1. The Chief Electoral Officer, Office of the Chief Electoral Officer, Telangana General Administration (Elections) Department, 9th Floor, B.R.K.R. Bhavan, Adarsh Nagar, Hyderabad.
2. Election Commission of India, Rep. By its Secretary, Nirvachan Sadan, Ashoka Road, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Certiori, quashing and setting aside the impugned order dated 19-09-2025 passed by Respondent No.1 delisting the Petitioner from the list of registered political parties by declaring the impugned order as infructuous/non est in the light of subsequent notice and hearing dated 03-02-2026 and direct the respondent no. 1 to pass any fresh order, if at all, only after due consideration of the Petitioner's 20'24 electoral participation and submissions, in accordance with law and subsequently direct the respondents to restore and continue the registration of the Petitioner as a

political party under Section 29A of the Representation of the People Act, 1951, with all consequential benefits under the Election Symbols (Reservation and Allotment) Order, 1968.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased It is also therefore prayed that pending disposal of the present writ petition, it is just and necessary that operation of the impugned order dated 19-09-2025 be stayed and Respondent No.1 be directed to continue to treat the Petitioner as a registered political party for all electoral and allied purposes, including allocation of a symbol as per law, so as to prevent irreparable injury to the Petitioner in any impending elections, pending disposal of the writ petition.

**Counsel for the Petitioner: SRI G.VISHNU VARDHAN, REP.
SRI G.RAMA CHANDER RAO**

**Counsel for the Respondents: SRI AVINASH DESAI, Sr. COUNSEL, REP.
SRI KOPAL SHARRAF**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.9661 of 2026

DATED: 06.04.2026

Between:

All India Azaad Congress Party,
Office at D.No.5-9-30/C,
Madision house, Basheer Bagh,
Hyderabad, Rep. by its President by name
Shahanaz Tabassum W/o. S.Khaja Moinuddin,
aged about 44 years, R/o. Plot No.446,
Road No.86, MLA Colony, Filmnagar,
Jubilee Hills, Hyderabad.

... Petitioner

AND

The Chief Electoral Officer,
Office of the Chief Electoral Officer,
Telangana General Administration (Elections) Department,
9th Floor, B.R.K.R. Bhavan, Adarsh Nagar,
Hyderabad & another

... Respondents

ORDER:

Heard Mr. G.Vishnu Vardhan, learned counsel representing
Mr. G.Rama Chander Rao, learned counsel for the petitioner and
Mr. Avinash Desai, learned Senior Counsel representing Mr. Kopal Sharraf,
learned counsel for the respondents.

2. Petitioner political party was delisted *vide* order dated 19.09.2025 passed by respondent No.2-Secretary to Election Commission of India, New Delhi. The operative directions grant liberty to the aggrieved party to prefer an appeal to the Commission within 30 days of the order. Petitioner claims to have preferred an email on 10.10.2025 to the Commission and participated in hearing through video conferencing on 03.02.2026 upon notice issued by the Election Commission of India, New Delhi, on 30.01.2026. Petitioner has now approached this Court challenging the impugned order dated 19.09.2025 by which it was delisted as a registered political party allegedly without considering its reply.

3. Learned Senior Counsel for the Election Commission of India submits, on instructions, that the appeal has been heard and orders are awaited. If so directed, a reasoned order would be passed disposing the petitioner's appeal within a time bound manner.

4. Learned counsel for the petitioner has referred to a decision of the Kerala High Court in the case of **Kerala Congress (Skariah Thomas), represented by its Chairman Shri. Binoy Joseph v. Chief Electoral Officer & Secretary, Election (General) Department, Kerala Legislative Complex, Vikas Bhavan¹**.

¹ 2025 SCC OnLine Ker 12667

5. However, a perusal of the afore-cited judgment shows that the same was directed against the order of the Election Commission of India in removing the petitioner therein from the list of registered political parties. In the case of the petitioner, the matter is pending before the Election Commission of India.

6. Before closing, learned counsel for the petitioner prays that in the event of the election to Greater Hyderabad Municipal Corporation be notified, petitioner may be allowed to file nominations.

7. Upon hearing learned counsel for the parties and after taking note of the relevant facts necessary to deal with this issue, we are of the opinion that since the appeal preferred by the petitioner against the order dated 19.09.2025 is pending before the Election Commission of India in which hearing has been completed, it would be in the fitness of things that the appeal be disposed of by a reasoned order within a reasonable time, preferably by 30.04.2026.

8. The Writ Petition is, accordingly, disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- MOHD. ISMAIL
DEPUTY REGISTRAR


SECTION OFFICER

To,

1. The Chief Electoral Officer, Office of the Chief Electoral Officer, Telangana General Administration (Elections) Department, 9th Floor, B.R.K.R. Bhavan, Adarsh Nagar, Hyderabad.
2. The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi.

3. One CC to SRI G.RAMA CHANDER RAO, Advocate [OPUC]
4. One CC to SRI. KOPAL SHARRAF, Advocate [OPUC]
5. Two CD Copies

BSR

GJP

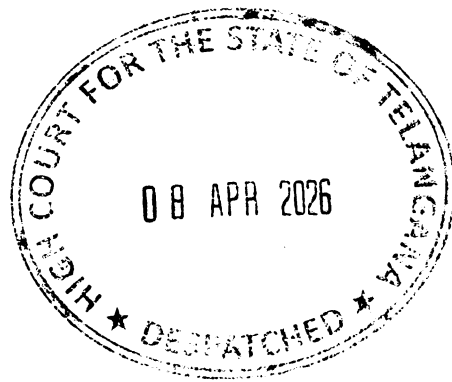
A handwritten signature in black ink, appearing to be 'GJP' with a stylized flourish underneath.

HIGH COURT

DATED: 06/04/2026

ORDER

WP.No.9661 of 2026



**DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS**

⑦ *lpr*
8/4/26